

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T. C.P. No. 40/(MAH)/2015  
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2016

NAME OF THE PARTIES: M/s. Laxyo Energy Limited  
V/s.

M/s. Chinara Shipping and Infrastructure (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and  
241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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M.S. Bhaskarwaraj  
a/w  
V. P. Verma

Adv. for  
Respondent

*V. P. Verma*

Anshul Jain

PCS for Pet.

*Anshul Jain*

Order

CP. No. 40/397-398/CLB/MB/MAH/2015

After this Bench hearing the parties separately, they have agreed to try for settlement, the parties are therefore directed to have a sitting in the presence their advisors in the following week to next week and report on the next date of hearing.

List this matter for hearing on 19.10.2016.

sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

sd/-

**V. NALLASENAPATHY**  
Member (Technical)

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

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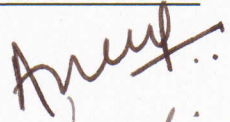
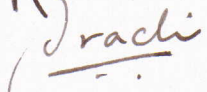
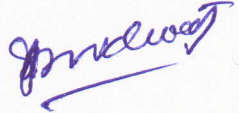
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2016

NAME OF THE PARTIES: M/s. Laxyo Energy Limited

V/s.

M/s. Chinara Shipping and Infrastructure (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and  
241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Anshul Jain	PCS, For Petitioner	
2.	Prachi Manekar	Adv for Petitioner	
3.	M.S. BHARDWAJ	Adv for Respondent 2+3	

Order

CP No. 27 & 40/397-398/CLB/MB/MAH/2015

The Petitioner side and Respondents side having broadly agreed to extend the tenure of Independent Chairman appointed by CLB, this Bench hereby extends the Independent Chairman tenure pending disposal of this Company Petition.

On seeing the Rejoinder come from Petitioner side, the Respondents side having noticed additional documents along with the Rejoinder, the Respondent Counsel requested time to respond to the same.

Accordingly, this Bench extended two weeks for filing response to the Rejoinder hereafter, reply if any, to such response within two weeks thereafter.

List this matter for hearing on 06.10.2016.

sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

sd/-

**V. NALLASENAPATHY**  
Member (Technical)